

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.90/2021

This the 10th day of June, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Laxmanbhai S. Bodat, S/o.Shri Surjibhai
Male, Aged 47 years,
Superintendent of CGST (Group B), CGST, Ahmedabad South
Residing at C-25, Suryan Hope Town, B/h. Satyamev Hospital,
Chankheda, Ahmedabad – 382424. **Applicant**

(By Advocate : Shri Anil Gidwani)

Versus

- 1. Union of India**
Notice to be served through:
Secretary, Revenue
Ministry of Finance,
North Block, New Delhi – 110001.
- 2. Central Board of Indirect Taxes,**
Notice to be served through:
The Chairman, CBIC,
Ministry of Finance, Department of Revenue,
New Delhi- 110001.
- 3. The Chief Commissioner of CGST & Central Excise,**
Ahmedabad Zone, GST Bhavan,
Revenue Marg, Ambawadi, Ahmedabad – 380 015.
- 4. The Principal Commissioner of CGST & Central Excise,**
Ahmedabad South Commissionerate,
GST Bhawan, Revenue Marg,
Ambawadi, Ahmedabad 380 015. **Respondents**

OR D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

- 1. Counsel for the applicant submit that the applicant has made representation with regard to grant of Grade Pay Rs.5400/- to him on completion of his continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been**

considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicant will be satisfied, if he may be permitted to submit additional representation before the authority concerned and this Tribunal be pleased to direct the respondents to consider the same expeditiously.

2. In view of the above submissions on behalf of the applicant, we dispose of the OA by granting liberty to the applicant to file additional representation with respect to his claim for grant of Grade Pay of Rs.5400/- in terms of the OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. The respondents are directed to consider the representation of the applicant in accordance with the existing rules and instructions, as also service record as per stipulated procedure, as expeditiously as possible, but not later than three months from the date of receipt of the additional representation of the applicant. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.
3. The OA stands disposed of accordingly. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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